

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No. 546/TT/2014

Date: 18.1.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: - Truing up transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for **Asset I:** LILO of 400kV Rishikesh- Muzaffarnagar Transmission line at Roorkee along with associated bays at Roorkee Sub-station(COD: 1.4.2009), **Asset II:** 315 MVA 400/200 kV ICT-I along with associated bays at Roorkee Sub-station(COD: 1.4.2009) **Asset III:** 315 MVA 400/220 kV ICT-II along with associated bays at Roorkee Sub-station (COD: 1.4.2010) associated with System Strengthening Scheme in Roorkee in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.1.2016:-

- a. An undertaking that the actual equity infused for the additional capitalisation in 2009-14 tariff period is not less than 30% on an affidavit.
- b. The amount of balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)